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IT E M NO.2

COURT NO.10

SECT I O N IV A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).19497 / 2008

(From the judgement and order dated 23/04 / 2 008 in W P No. 13509 / 2007 of
The H I G H C O U R T O F M . P A T J A B A L P U R)

A S S O C I A T I O N O F R E S . O F M H O W (R O M) & A N R .

Petitioner(s)

V E R S U S

D E L I M I T A T I O N C O M M N . O F I N D I A & O R S .

Respondent(s)

(With prayer for interim relief and office report)

Date: 27/02 / 2 009 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E L O K E S H W A R S I N G H P A N T A

H O N ' B L E M R . J U S T I C E B . S U D E R S H A N R E D D Y

For Petitioner(s)

Mr. Prashant Bhushan, Adv.

For Respondent(s)

Ms. Meenakshi Arora, Adv.

Mr. Suvrajyoti Gupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

List this matter on 6 th March, 2009.

In the meantime, permission is granted to file the additional documents.

(Sukhbir Paul Kaur)
Court Master

(Vinod Kulvi)
Court Master